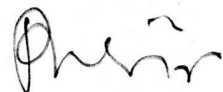


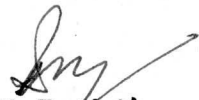
Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

30.8.1988

Miss S.V.Rajvir for Mr.N.M.Sinroja learned advocate for the respondent requests for 15 days time for filing objections. Allowed. Mr.D.M.Thakkar learned advocate for the applicant has not objection if time is granted. The case be posted on 4.10.1988 for admission. Interim relief earlier granted be continued until further orders.



(P.H.Trivedi)
Vice Chairman



(P.M.Joshi)
Judicial Member

a.a.bhatt

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

06/12/1988

Heard learned advocates Mr. D.M. Thakkar and Mr. N.M. Sinroja for the petitioner and respondents respectively. Mr. Sinroja states that he could not give copies of certain documents which had to be xeroxed from the register. It is directed to supply a manuscript copy properly certified and other documents ^{on} which the respondent relies ~~with~~ the case in the departmental inquiry and listed in the charge sheet within a period of one month ^{with} in the Registry. Registry to post the case after receiving the documents.



(P H Trivedi)
Vice Chairman



(P M Joshi)
Judicial Member

+Mogera

OA/484/88

(P)

CORAM : Hon'ble Mr. P.M. Joshi : Judicial Member
7/2/1989

Mr.D.M.Thakkar for the petitioner present. He seeks more time to enable ^{him} to get ^{more} ~~the~~ circular information from the petitioner as to whether the copies of the documents have been furnished to him ~~or~~ not in terms of the order dated 6.12.1988. Neither the respondents nor their advocate present. The matter is adjourn to 23.2.89 for admission. The respondents be informed about the date of admission.


(P.M.Joshi)
Judicial Member

AIT

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Coram : Hon'ble Mr. P.H. Trivedi • Vice Chairman
 Hon'ble Mr. P.M. Joshi : Judicial Member

23/2/1989

Mr. Sugit Mithal, Administrative Officer,
Indian Council of Agriculture Research present.
Learned advocate for the respondent not present.
As a number of adjournments have been granted and
yet the directions have not been complied with vide
our orders dated 6.12.1988, there is ^{no} justification
in deferring the decision regarding admission and
interim relief ^{only} on the ground that the learned
advocate for the respondent ^{is} not present. Accordingly
the petition be admitted and ad-interim relief
earlier given vide our order dated 11.7.1988 be continued
until further orders. Reply has been filed.
The case is ready for final hearing. The case is
now fixed for final hearing in due course.

P.H. Trivedi

(P.H. Trivedi)
Vice Chairman

P.M. Joshi

(P.M. Joshi)
Judicial Member

a.a.bhatt